

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD
COURT 1**

IA/17(IND)2021 in TP 21 of 2019 [CP(IB) 512 of 2019]

**Coram: MADAN B. GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
INDORE BENCH AT AHMEDABAD OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.02.2021**

Name of the Company:

Harra Polypack
V/s
Soubhagyalaxmi Foods Pvt Ltd

Section:

12A r.w Reg 30A(1)(a) IBC/9 of the Insolvency and Bankruptcy Code, 2016

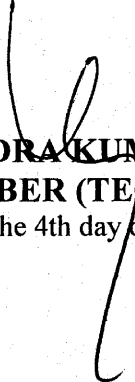
ORDER

Learned PCA Mr. Pradip Tulsian appeared.

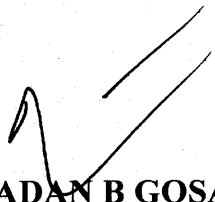
Resolution Professional Mangesh Kekre appeared.

This application has been filed under section 12A of IBC, 2016 pointing out that settlement is arrived at between the parties. CoC is not formed. IA 17 of 2021 is allowed and stands disposed-off being settled along with main CP(IB) 512 of 2019. Order against Corporate Debtor admitting in CIRP stands set aside.

Accordingly, IA 17 of 2021 a.w CP(IB) 512 of 2019 stands disposed-off being settled.


**(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)**

Dated this the 4th day of February, 2021


**(MADAN B GOSAVI)
MEMBER (JUDICIAL)**